

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Application No.42091 of 2018
(on behalf of Appellant)

In

Excise Appeal No.42664 of 2018
(Arising out of Order-in-Appeal No.298/2017 (CXA-II) dt. 31.05.2017 passed by
Commissioner of Central Excise (Appeals-II), Chennai]

M/s.Pickfab Engineers Pvt. Ltd.
No.56 & 57 (SP),ambattur Industrial Estate,
Ambattur,
Chennai 600 058.

Appellant

VERSUS

Commissioner of GST & Central Excise,
Chennai North Commissionerate
26/1, Uthamar Gandhi Salai,
Nungambakkam
Chennai 600 034.

Respondent

APPEARANCE :

Shri M. Kannan, Advocate for the Appellant
Shri M. Jagan Babu, AC (AR) for the Respondent

CORAM :

HON'BLE MR. P.VENKATA SUBBA RAO, MEMBER(TECHNICAL)
HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)

DATE OF HEARING : 31.07.2019
DATE OF DECISION : 31.07.2019

MISC. ORDER No. 40398 / 2019

PER P.VENKATA SUBBA RAO

Ld. Counsel for the appellant submits that there was some error in computing the number of delays in their application for COD and therefore they would file fresh application for COD.

2. Accordingly, this application for COD is disposed of and the appellant is directed to file fresh COD application.

(dictated and pronounced in court)

(P.Venkata Subba Rao)
Member (Technical)

(P. Dinesha)
Member (Judicial)

